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**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.06
I.A.Nos.26/2022 & 233/2023 in
C.P.(IB)No.196/BB/2020**

IN THE MATTER OF:

Shree Aashraya Souhard Credit Society Limited ... Petitioner
Vs.
Shree Aashraya Infracon Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 21.04.2023

CORAM:

**MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Shri Chandramouli Prabhakar with
Shri Haribabu Thota

For the Applicant in
I.A.No.233/2023 : Ms. S. Manjula Devi

ORDER

I.A.No.26/2022:

1. This Application has been filed by the Resolution Professional seeking to direct the R-1, 2, 3, 4 & 5 U/s.44(1)(a) of the IBC, 2016 transfer an amount of Rs.1,70,74,000/- to the Bank Account of the CD against the transactions done by giving the preference to the related parties etc.
2. Heard Shri Chandramouli Prabhakar, learned Counsel for the Applicant-Resolution Professional.
3. Pleadings are complete. List the case on **23.05.2023**.



:2:

I.A.No.233/2023:

1. This Application has been filed by Mr. Guruprasad Venkatesh Hishobkar & Anr., (Applicants) against the Resolution Professional seeking to withdrawal of main C.P.
2. Heard Ms. S. Manjula Devi, learned Counsel for the Applicant and Shri Chandramouli Prabhakar, learned Counsel for the Respondents.
3. The Ld. Counsel for the Applicant submits that Promoter of the Company has filed an Appeal against the rejection of the Resolution Plan before the Hon'ble NCLAT and the same is listed before the Hon'ble NCLAT on 24.04.2023.
4. List the case on **23.05.2023**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(BIDISHA BANERJEE)
MEMBER (JUDICIAL)

Shruthi